

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

CSP 472/230-232/NCLT/MB/MAH/2017

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CORAM:

M. K. Shrawat, Member (Judicial)

Bhaskara Pantula Mohan, Member (Judicial)

In the matter of Section 230-232 of the Companies Act, 2013

In the matter of

M/s. Alchemy Investment Managers Private Limited

M/s. Alchemy Wealth Management Private Limited

M/s. Alchemy Capital Management Private Limited

.... Petitioner Companies

For the Petitioners:

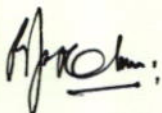
Mr. Siddharth Ranade, Advocate i/b Trilegal – Advocates for the Petitioners.

CORRIGENDUM ORDER

1. A mention has been made before this Bench, by the Authorised Representative for the Applicant Company vide Letter dated 29.12.2017, seeking permission of this Bench for the certain rectifications in the Order dated 28.11.2017.

2. Allowed. Henceforth, the Para 3 of the said order is to be read as follows:

“The 1st Transferor Company is engaged in the business of investing moneys of the company in the security of or in requisition of any stocks, shares, bonds, debentures, stock or securities of any kind issued by any company constituted or carrying on business in India or elsewhere and generally to subscribe to, secure, hold, sell, underwrite, invest, dispose, exchange and deal in shares, bonds, stocks or securities of any kind; and (ii) acting as advisors and consultants and to render advisory and consultancy services in the field of investments, finance, business, trade, industry, management, commercial, economic, technical and all other allied connected or related fields to any person or entity including to its investee companies, whether in India or abroad, and to prepare research papers and reports, gather and disseminate market, industry, domain and all other knowledge, information, data and statistics in the areas of investments, finance, business, trade, industry,



management, commercial, economic, technical and all other allied, connected or related fields.”

3. Further, Para 4 of the said order is to be read as follows:

“The 2nd Transferor Company is engaged in business of wealth management which encompasses creating strategies for asset allocation across multiple asset classes including but not limited to equities, debt, mutual funds, exchange traded funds, commodities bullion, real estate, REITS, art and art funds, collective investment schemes, bank deposits, saving instruments, bonds, government securities, derivative products, structured notes and management and monitoring of investments allocated to various managers across various asset classes.”

4. Further, Para 5 of the said order is to be read as follows:

“The Transferee Company is engaged in the business of (i) investments and to buy, underwrite, invest, acquire and hold shares, stocks, debentures, debenture stocks, bonds, units, obligations and securities issued or guaranteed by any company or body corporate constituted or carrying on business in India or elsewhere and securities issued or guaranteed by any State or Central Government, or regulatory authorities; (ii) dealing in and providing all kinds of services that may be used as aids for all type of decision making, providing business support services, company research and analysis services, financial and marketing services, secretarial and administrative services and types of information and advisory services and to act as financial consultants, advisors and counselors in investment and capital markets; and (iii) portfolio management and portfolio advisory services in accordance with the Securities and Exchange Board of India (Portfolio Managers) Rules and Regulations, 1993, as amended from time to time and such other laws as may be applicable from time to time”

5. Further, Para 7 of the said order is to be read as follows:

“The Authorised Share capital of the 1st Transferor Company is ₹ 5,20,00,000/- comprising of 52,00,000 Equity Shares of 10/- each and the Issued, subscribed and paid up capital is ₹ 2,92,22,550/- comprising of 2,92,22,55 equity Shares of 10/- each.”



6. Further, Para 8 of the said order is to be read as follows:

“The Authorised Share Capital of the 2nd Transferor Company is ₹ 10,00,000/- comprising of 1,00,000 Equity Shares of 10/- each and the Issued, subscribed and paid up capital is ₹ 1,00,000/- comprising of 10,000 Equity Shares of 10/- each fully Paid-up.”

7. Further, Para 9 of the said order is to be read as follows:

“The Authorised Share capital of the Transferee Company is ₹ 1,00,00,000/- comprising of 10,00,000 equity shares of 10/- each and the Issued, subscribed and paid up capital is ₹ 97,56,100 /- comprising of 97,56,10 equity shares of 10/- each.”

8. Rest of the order remains unaltered.

9. Ordered Accordingly.

Sd/-

BHASKARA PANTULA MOHAN
MEMBER (JUDICIAL)

Sd/-

M. K. SHRAWAT
MEMBER (JUDICIAL)

Dated : 01.01.2018